

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 107
(IB)-281(PB)/2019

IN THE MATTER OF:

BDR Finvest Pvt. Ltd. Applicant/petitioner
v.
Ninex Developers Ltd. Respondent

Order under Section 7 of IBC, 2016 (CIRP)

Order delivered on 11.08.2021

Coram:

SHRI BHASKARA PANTULA MOHAN
HON'BLE ACTG. PRESIDENT

SHRIHEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant: Mr. Arvind Garg and Ms. Heerika Shukla, Advocates for Applicants in IA Nos. 3791/2020, 3795/2020, 3815/2020, 3816/2020 and 3932/2020
Mr. Anupam Lal Das, Sr. Advocate, Mr. Sinha Shrey Nikhilesh, Adv., Anirudh Singh, Adv., Swastik Verma, Adv., Faraaz Khan, Adv. for IA 2360/2020, IA 2809/2020


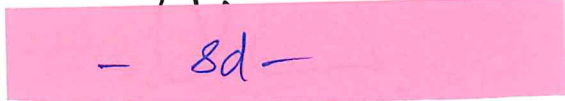
For the Respondent: Mr. Manish Paliwal, & Mr. Vikas Kumar, for the Directors Ex-Management.
Mr. Niranjan & S. Rao, Advocates for R44, R45 & R46 in IA/363(PB)/2020; and for R31 in IA/56(PB)/2021.
Mr. Rakesh Kumar, Ms Preeti Kashyap, Mr. Samarth Gupta, Mr. Ankit Sharma, Advs. for the RP
Ms. Amita Kumari, Adv. for HDFC Bank in IA/2459/2020)
Mr. Vekas Kumar Garg, RP

ORDER

List the matter for hearing on 24.08.2021.



(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT



(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)